



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs,
(Subordinate Legislation Section)
Civil Secretariat Srinagar/Jammu

NOTIFICATION

Jammu, the 20th of March, 2017.

SRO 123 . - In exercise of the powers conferred by clause (e) of rule 2 of the Jammu and Kashmir Civil Services Decentralization and Recruitment Rules, 2010, the Government hereby directs that the Jammu and Kashmir Civil Services Decentralization and Recruitment Rules, 2010 shall not be applicable to the following posts created in the office of Advocate General Vide Government Order No. 2212-LD of 2016 dated 28.06.2016; namely:-

S.NO	DESIGNATION	No. of Posts
1.	Legal Assistants	07
2.	Junior Legal Assistants	10
3.	Junior Scale Stenographers	06
4.	Junior Assistants	15

The above exclusion is a one-time exception and shall not be applicable to the posts which have been earlier referred to the J&K Services Selection Board or such other posts as may be created/referred subsequently.

By order of the Government of Jammu and Kashmir.

Sd/-

(Abdul Majid Bhat)

Secretary to Government,
Department of Law, Justice and Parliamentary Affairs,

NO:-LD (SL) 2015/14-Adv. Gen.

Dated: - 20.03.2017.

Copy to the:-

1. Learned Advocate General, J&K Jammu.
2. Commissioner Secretary to Government, General Administration Department for information.
3. Secretary, Service Selection Board, J&K Jammu for information.
4. Principal Pvt. Secretary to Chief Secretary for information.
5. General Manager, Government Press, Jammu for publication in Government Gazette.
6. Pvt. Secretary to Hon'ble Minister for Department of Law, Justice for information.
7. P.A. to Secretary, Department of Law, Justice and Parliamentary Affairs for information.
8. S.R.O section (w.7.s.c).

Ashish Gupta
20.03.17

(Ashish Gupta)

Assistant Legal Remembrancer,
Department of Law, Justice and Parliamentary Affairs,